

erminate resort to orders of detention.

(c) The observations made in the judgment are being brought to the notice of all State Governments and Union Territory Administrations for their guidance and issuing necessary instructions to the detaining authorities.

**Recommendation of the Fuel Policy Committee on Crude Oil**

3933. SHRI M V KRISHNAPPA. Will the Minister of ENERGY be pleased to state-

(a) whether the Fuel Policy Committee have recommended the building up a buffer stock of crude oil in the country,

(b) if so, the broad outlines of the other recommendations made in this regard, and

(c) the decision taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF SIDDHESHWAR PRASAD) (a) Yes, Sir

(b) A list of important recommendations of the Fuel Policy Committee was laid on the Table of the House on 20.11-1974 in reply to Unstarred Question No 1334.

(c) The report is still under examination.

**Foreign Companies engaged in Cosmetic and Toiletries**

3934 SHRI VARKEY GEORGE. Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state

(a) the number of foreign companies engaged in the cosmetic and toiletries industry at present;

(b) their annual turn-over and whether there is a drain of foreign exchange due to the disproportion-

22 LS-3.

ately large foreign investment in this industry; and

(c) if so, the steps Government propose to take to make this industry fully indigenous?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA). (a) There are eleven companies with more than 40 per cent foreign equity participation engaged in the manufacture of cosmetics and toiletries

(b) Their total ex-factory value of production for cosmetics and toiletries items in 1973 was about Rs. 211 crores. According to information available, foreign exchange outgo from these companies on account of dividends, royalties and similar payments during 1973 was approximately Rs. 347 crores

(c) The activities of foreign companies with foreign equity higher than 40 per cent are under review under section 29 of the Foreign Exchange Regulation Act, 1973

**Direct Dialling between various Towns in Maharashtra**

3935 SHRI ANNASAHEB GOTKHINDE. Will the Minister of COMMUNICATIONS be pleased to state the names of the towns in Maharashtra State which are inter-connected by direct dialling and the names of the towns proposed to be linked by direct dialling during the years 1975-76 and 1976-77 separately?

THE MINISTER OF COMMUNICATIONS (DR SHANKER DAYAL SHARMA). Bombay-Poona and Bombay-Nagpur have been connected for inter-dialling

The following inter-dialling routes are proposed to be commissioned in